

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

DA 1472/98

New Delhi this the 14th day of September, 1998.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri K. Muthukumar, Member (A)

Kumari Manju D/O Sh. Ram Khiladi
R/O 4147, Nai Sadak
Jori Bada, Chandni Chowk, Delhi.

... Applicant

(By Advocate Shri M.K. Bhardwaj proxy
counsel for Shri A.K. Bhardwaj)

Vs.

1. Union of India
through
The Chairman,
The Railway Recruitment Board,
Allahabad, Allahabad, U.P.

... Respondent

(By Advocate Shri R.L. Dhawan)

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Shri M.K. Bhardwaj, learned proxy counsel for the applicant submits that as the DA pertains to the Allahabad Bench he seeks permission to withdraw the case. Shri Dhawan, learned counsel submits that the applicant has filed certain forged documents in this case. He, however, submits that he has no objection to the DA being withdrawn from the Principal Bench of the Tribunal.

In the above circumstances DA is dismissed as withdrawn.

(K. Muthukumar)
Member (A)

Laxmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)